

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 427/2004 OA 3155/2003

New Delhi, this the 31st day of October, 2005

HON'NLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A) HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)

Dharam Vir Singh Tyagi, aged 66 years (Retd. S.I. Delhi Police) S/o late Shri Anand Swaroop R/o B-110, Bikash Nagar Extension, Uttam Nagar, New Delhi.

.Petitioner

(By Advocate Shri G.S. Chaman)

VERSUS

Dr. K.K. Paul Commissioner of Police Police HQs, I.P. Estate, New Delhi.

.....Respondent.

ORDER (ORAL)

By Shri V.K. Majotra, Vice-Chairman (A):-

Learned counsel heard.

- 2. Learned counsel stated that although the impugned orders in OA 2155/2003 stand quashed vide Tribunal's directions on 26.5.2004, respondents have not taken consequent steps such as payment of dues etc. Perusal of the Tribunal's orders indicates that there was no such direction. Further more it is observed that Tribunal's orders passed on 26.5.2004 and a period of over one year has elapsed.
- 3. If one has regard to what is stated above, no prima facie case is made out for contempt. As such these proceedings are dismissed in limine.

(Mukesh Kumar Gupta) Member (J)

/gkk/

(V.K. Majotra) Vice-Chairman (A)

Me Mariela.